

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 865 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Marouf Ahmad Parray**  
**S/O Ali Mohammad Parray**  
**R/O Nari Bal Amda Kadal, Lal Bazar, Tehsil Eidgah, District Srinagar.**

vide notification No. 613 of 2021/RG dated 05-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
 (Sunil Kumar)

Assistant Registrar (L.P)

No: 19785-92 /RG/LP Dated: 17.04.2023 (R)

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Marouf Ahmad Parray, Advocate**  
 .....for information and necessary action.

  
 Assistant Registrar (L.P)

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 866 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Himani Wazir**  
**D/O Keshav Raj Rakwal**  
**R/O Village Bhagwah, Tehsil Bhagwah, District Doda.**

vide notification No. 461 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19793-800 /RG/LP Dated: 17.04.2023 (R)

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Wazir, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 867 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tajamul Islam Teeli**  
**S/O Gh Nabi Teeli**  
**R/O Al-Aman Colony, Viddy, Tehsil Srigufwara, District Anantnag.**

vide notification No. 836 dated 21-09-2019 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19801-08 /RG/LP Dated: 17.04.2023 (R)

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Islam Teeli, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 868 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Junaid Mohd Junaid**

**S/O Abdul Ahad**

**R/O Rajbagh Colony, Ranil, Street Link Road, Tehsil & District Ganderbal.**

vide notification No. 398 dated 05-10-2015 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19824-31 /RG/LP Dated: 17.04.2023 (R)

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Mohd Junaid, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 869 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheraz Ahmed**  
**S/O Saghir Ahmed**  
**R/O Surankote, Bashtidhara, Tehsil Surankote, District Poonch.**

vide notification No. 522 of 2021 /RG/LP dated 08-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**No: 19832-39 /RG/LP Dated: 17.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Ahmed, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 870 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Imran Ahmed**  
**S/O Mumtaz Ahmed**  
**R/O Ward No.8, Panchayat Lathoong, Kallar Kattal, Tehsil Surankote,**  
**District Poonch**

vide notification No. 583 of 2021/RG/LP dated 03-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
 15/4/23  
 (Sunil Kumar)

**Assistant Registrar (L.P)**No: 19877-23 /RG/LP Dated: 17.04.2023 (2)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Ahmed, Advocate**  
 .....for information and necessary action.

*(Signature)*  
 15/4/23  
**Assistant Registrar (L.P)**

(2)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: 871 of 2023 /RG/LP Dated: 17.04.2023**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sharaz Ahmed  
S/O Karam Dad  
R/O Bhatidhar, Tehsil Mendhar, District Poonch**

vide notification No. 1751 dated 18-03-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)****No: 19884-92 /RG/LP Dated: 17 .04.2023**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sharaz Ahmed, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 872 of 2023 /RG/LP Dated: 17.04.2023**

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Iqra Manzoor  
D/O Manzoor Ahmad Mir  
R/O Mohalla Bongam, Tehsil Rajpora, District Pulwama.**

vide notification No. 1741 dated 18-03-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

**No: 19893-900 /RG/LP Dated: 17.04.2023** (R)

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Manzoor, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 873 of 2023/RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raof Abdullah**  
**S/O Mohd Abdullah Bhat**  
**R/O Muqdam Mohalla, Ahopaison, Tehsil Shangus, District Anantnag**

vide notification No. 1304 dated 02-01-2018 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19901-08/RG/LP Dated: 17.04.2023 (2)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raof Abdullah, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(2)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 874 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raghav Sawhney**  
S/O Naresh Sawhney  
R/O 47-P A/B Gole Market, Gandhi Nagar, Jammu

vide notification No. 516 of 2021/RG dated 08-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19922-29 /RG/LP Dated: 17 .04.2023 

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Sawhney, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 875 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sumeet Anand  
S/O Sham Lal Anand  
R/O F-670 Bharat Nagar, Rehari Colony, Jammu**vide notification No. 547 of 2021/RG/LP dated 08-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 19930-37 /RG/LP Dated: 17.04.2023 

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Anand, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 876 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishfaq Nazir**  
**S/O Nazir Ahmad Bhat**  
**R/O Awaneera Zainapora, Bagdar Mohalla, Tehsil Zainapora, District Shopian**

vide notification No. 585 of 2021/RG/LP dated 03-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19938-45 /RG/LP Dated: 17.04.2023 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Nazir, Advocate**

.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 077 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tanveer Ahmad Najar**  
**S/O Ghulam Nabi Najar**  
**R/O Sirhama Syedabal, Tehsil Srigufwara, District Anantnag**

vide notification No. 576 dated 01-12-2015 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19977-04 /RG/LP Dated: 19.04.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmad Najar, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 070 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sakina Yousuf Wani**  
**D/O Mohd Yousuf Wani**  
**R/O Sekidafar, Safakadal, Tehsil Eidgah, District Srinagar**

vide notification No. 767 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19900-95/RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakina Yousuf Wani, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 879 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Haadee Amin**  
**D/O Mohammad Amin Bhat**  
**R/O Govt. Housing Colony Ompora, Tehsil & District Budgam**

vide notification No. 744 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 19996-20003 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Haadee Amin, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 080 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rabia Aziz**  
**D/O Abdul Aziz Teli**  
**R/O Batapora, Tehsil & District Shopian**

vide notification No. 797 dated 20-09-2019 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20004-11 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Aziz, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 881 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajid Hussain Shah**  
**S/O Sagheer Hussain Shah**  
**R/O Middle Sanai, Tehsil Surankote, District Poonch**

vide notification No. 642 of 2021 /RC1 dated 05-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20012 - 19 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Hussain Shah**, Advocate  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 282 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sunidhi Chib**  
D/O Balbir Singh Chib  
R/O H.No.8, Sec. No.1, Preet Nagar Digiana, Tehsil & District Jammu.

vide notification No. 662 of 2021 /RG/LP dated 05-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20020-27 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunidhi Chib**, Advocate  
.....for information and necessary action.

  
15/4/23  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 883 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Altaf Hussain Shiekh**

**S/O Sonallah Shiekh**

**R/O Yehama Lawoosa, Shiekh Mohalla, Tehsil Qalambad, District Kupwara**

vide notification No. 687 of 2021 /RG/LP dated 19-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20033-40 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Shiekh, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 084 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manik Bansotra**  
S/O Sham Lal  
R/O Ward No.12, Keshav Nagar, Tehsil Katra, District Reasi

vide notification No. 477 of 2021/RG/LP dated 07-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20041-48 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Bansotra, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 885 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Ashaf**  
**S/O Abdul Wahid**  
**R/O Near Housing Colony, Akramabad, Tehsil & District Doda**

vide notification No. 481 of 2021/RG/LP dated 07-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20049-56 /RG/LP Dated: 19.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashaf, Advocate**  
.....for information and necessary action.

  
(Sunil Kumar)  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 006 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rajeshwar Singh**  
**S/O Joginder Singh**  
**R/O Sukka/Pakhian, P/O Kangrail, Tehsil Jammu North, District Jammu**

vide notification No. 508 of 2021/RG/LP dated 07-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20057-64/RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajeshwar Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 087 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Achal Sharma  
S/O Sudershan Sharma  
R/O H.No.37, Sector No.1, Upper Roop Nagar, Jammu**vide notification No. 1015 dated 09-01-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 20065-72/RG/LP Dated: 19.04.2023 (2)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Achal Sharma, Advocate**  
.....for information and necessary action.

  
(Sunil Kumar)  
**Assistant Registrar (L.P)**

(2)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 888 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arwa Nayeem**  
**D/O Mian Nayeem Ullah Khan**  
**R/O Fateh Kadal, Malik Angan, Tehsil & District Srinagar**

vide notification No. 1011 dated 09-01-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20673-80 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arwa Nayeem, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 889 of 2023 /RG/LP Dated: 19 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bisma Gull**  
**D/O Gull Mohamad Sheikh**  
**R/O Allie Koocha, Hergam, Taing Mohalla, Tehsil & District Shopian**

vide notification No. 1111 dated 10-01-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Sunil Kumar*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20081-88 /RG/LP Dated: 19 .04.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Gull, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
15/4/23  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 890 of 2023 /RG/LP Dated: 19 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aga Syed Abass  
S/O Aga Syed Mehdi  
R/O Grounjuk, Minjee, Tehsil & District Kargil

vide notification No. 1010 dated 09-01-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

Assistant Registrar (L.P)

No: 20089-96 /RG/LP Dated: 19 .04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aga Syed Abass, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 891 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nasir Ahmad Khadim  
S/O Abdul Rehman Khadim  
R/O Aishmuqam, Peer Mohalla, Tehsil Pahalgam, District Anantnag**vide notification No. 864 dated 18-10-2019 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 20097-104 /RG/LP Dated: 19.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Ahmad Khadim, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 870 of 2023 /RG/LP Dated: 17.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mushtaq Ahmad Sheikh  
S/O Fayaz Ahmad Sheikh  
R/O Khag, Tehsil Khag, District Budgam**

vide notification No. 612 of 2021/RG/LP dated 05-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 19877-83 /RG/LP Dated: 17.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 892 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Asif Nazir Kirmani  
S/O Nazir Ahmad Kirmani  
R/O Nelipora, Magam, Tehsil Handwara, District Kupwara**

vide notification No. 429 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 20105-12 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Nazir Kirmani, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 093 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Iqra Amin**  
**D/O Mohammad Amin Ganaie**  
**R/O Ushkara, Kanli Bagh, Tehsil & District Baramulla**

vide notification No. 755 dated 30-12-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20113-21 /RG/LP Dated: 19.04.2023 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Amin**, Advocate  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

*(R)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 894 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonalika Anand**  
**D/O Prabhu Dayal**  
**R/O Nai Basti, Gajansoo, Tehsil Marh, District Jammu**

vide notification No. 1708 dated 16-03-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20122-29/RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonalika Anand, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 095 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mehraj UI Bashir**  
**S/O Bashir Ahmad Laway**  
**R/O Laroo, Tehsil & District Kulgam**

vide notification No. 96 dated 22-10-2020 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20130-37 /RG/LP Dated: 19.04.2023 (R)

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj UI Bashir, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 896 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sandeep Singh**  
**S/O Ishpaul Singh**  
**R/O W.No.13, Sawan Chack, Tehsil & District Kathua**

vide notification No. 897 dated 13-02-2017 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20138-45 /RG/LP Dated: 19.04.2023 *(R)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

*(R)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 897 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kaneez Fatima****D/O Gh Ahmad Sofi****R/O Kripal Pora Bala, Sofi Mohalla, Tehsil Pattan, District Baramulla**

vide notification No. 827 dated 21-09-2019 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**No: 20146-53 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaneez Fatima, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 898 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Koshal Sharma**  
S/O Ved Parkash  
R/O V.P.O. Badyal Brahmana, Tehsil R.S. Pura, District Jammu.

vide notification No. 596 of 2021 /RG/LP dated 05-07-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20157-64 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Koshal Sharma**, Advocate  
.....for information and necessary action.

  
(Sunil Kumar)  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 899 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Farhat Zaffar**  
**S/O Zaffar Ahmad Khan**  
**R/O Gulshan-aabad, Tehsil Charar-i-Sharief, District Budgam**

vide notification No. 1115 dated 17-03-2016 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

Assistant Registrar (L.P)

No: 20165-72/RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhat Zaffar, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 900 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Idrees Mushtaq**  
S/O Mushtaq Ahmad Bhat  
R/O Qazigund, Gousia Market, District Anantnag

vide notification No. 1034 of 2021/RG dated 14-09-2021 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20173-80 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Mushtaq**, Advocate  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 901 of 2023 /RG/LP Dated: 19 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Nabi**  
S/O Gh Nabi Paray  
R/O Sonawari, Kochak Mohalla, Hajin, Bandipora

Vide notification No. 832 dated 16-10-2018 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20181-88 /RG/LP Dated: 19 .04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Nabi**, Advocate  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**  
(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 902 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sobyia Manzoor**  
**D/O Manzoor Hussain**  
**R/O Kurhad, Tehsil Koteranka, Rajouri**

Vide notification No. 1320 dated 02-01-2019 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20189-96 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobyia Manzoor**, Advocate  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 903 of 2023/RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yaweer Ali Mir**  
**S/O Gh Hussan Mir**  
**R/O Patwaw, District Budgam**

Vide notification No. 1308 dated 02-01-2019 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20197-04/RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yaweer Ali Mir, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 904 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Shabir Hussain**  
**S/O Syed Gh. Mohi Ud Din Bukhari**  
**R/O Peer Mohalla, Pattan, Teh. Kreeri, District Baramulla**

Vide notification No. 545 dated 02-08-2016 for a period of one year has been extended till 31-03-2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20208-15 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Shabir Hussain, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**  
(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 905 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sahil Sharma  
S/O Rajinder Prasad  
R/O House No.84, Ext-Ist , Subash Nagar, Jammu**vide notification No. 187 dated 18-06-2019 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

Assistant Registrar (L.P)

No: 20216-23 /RG/LP Dated: 19.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahil Sharma, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 906 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sehar Zulfiqar**  
**D/O Zulfiqar Ali Parray**  
**R/O H.No.213, Mast Garh, Jammu**

vide notification No. 1747 dated 30-03-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20224-31 /RG/LP Dated: 19.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Zulfiqar, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 907 of 2023 /RG/LP Dated: 19.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Richa Sharma**  
**D/O Ashok Kumar**  
**R/O Mearth P.O Budhi, Tehsil & District Kathua**

vide notification No. 1708 dated 30-03-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20232-39 /RG/LP Dated: 19.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Richa Sharma, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 908 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manpreet Kour**  
**D/O Kulbir Singh**  
**R/O Govind Nagar, Village Deoli, Tehsil Bishnah, District Jammu**

vide notification No. 840 dated 17-08-2017 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20354-61 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manpreet Kour, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 841 of 2023 /RG/LP Dated: 17 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Saif Ali Khan**  
**S/O Ghulam Jaffar Khan**  
**R/O Pishu, Tehsil & District Kargil, Ladakh**

vide notification No. 1215 dated 10-01-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 19517-24 /RG/LP Dated: 17 .04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saif Ali Khan, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 909 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahul Kumar Verma**  
**S/O Pritam Chand**  
**R/O Ward No.2, Opp. Kabir Nagar, Tehsil & District Kathua**

vide notification No. 1681 dated 16-03-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20362-69 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Kumar Verma, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 910 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Subha Zutshi**  
**D/O Sanjay Zutshi**  
**R/O Housing Colony, Pocket 5, Sec.2, Flat D-3, Channi Himmat, Jammu**

vide notification No. 1341 dated 20-02-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20370-77 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subha Zutshi, Advocate**  
.....for information and necessary action.

  
( Sunil Kumar )





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 911 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sahiba Banotra**  
**D/O Satish Chander Banotra**  
**R/O House No.20-B, Lane No.1, Basant Nagar, Janipur, Tehsil Jammu**  
**North, District Jammu**

vide notification No. 1698 dated 16-03-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20378-85 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahiba Banotra, Advocate**  
.....for information and necessary action.

  
( Sunil Kumar )  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 912 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajay Kumar**  
**S/O Puran Chand**  
**R/O Ward No.3, Changran, Tehsil & District Kathua**

vide notification No. 1739 dated 18-03-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20386-93 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 913 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Asif Hussain  
S/O Ab Gani Hajam  
R/O Malik Pora, Tehsil & District Pulwama**

vide notification No. 60 dated 22-10-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
15/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**No: 20394-401 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Hussain, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
15/4/23  
**Assistant Registrar (L.P)**  
(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 914 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ibahat Nowsoze**

**D/O Gh Mohmmad Dar**

**R/O Pakher-Pora, Balkhi-Basti, Tehsil Chirar-e-Sharief, District Budgam**

vide notification No. 465 of 2021/RG dated 29-03-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20402-09 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ibahat Nowsoze, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 915 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehnaz Parveez**  
**D/O Parveez Ahmad**  
**R/O Charar-i-Sharief, Shah Mohallah, District Budgam**

vide notification No. 498(A) of 2021/RG dated 31-03-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
15/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20410-17 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Parveez, Advocate**  
.....for information and necessary action.

  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 916 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manik Bhardwaj**  
**S/O M. K. Bhardwaj**  
**R/O 41 B/B IInd Extension, Gandhi Nagar, Jammu**

vide notification No. 494 of 2021/RG dated 29-03-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20418-25 /RG/LP Dated: 20.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Bhardwaj**, Advocate  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 917 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pakeeza Basheer**  
**D/O Basheer Ahmad Dar**  
**R/O Faizabad Colony, Naik Bagh Nowgam, Tehsil Chanapora, Srinagar**

vide notification No. 504 of 2021/RG dated 31-03-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20426-33 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pakeeza Basheer, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 918 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anil Kumar**  
**S/O Om Parkash**  
**R/O W.No.8, P.O Village Dehari, Tehsil Ramnagar, District Udhampur**

vide notification No. 446 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
15/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20434-41 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Kumar, Advocate**  
.....for information and necessary action.

*(Signature)*  
15/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 919 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Heena Khan**  
**D/O Parvaiz Ahmed Khan**  
**R/O Harni, Galhuta, Tehsil Mendhar, District Poonch**

vide notification No. 460 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
15/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20442-49 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Khan**, Advocate  
.....for information and necessary action.

  
15/4/23  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 920 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kannagi Singh  
D/O Parkash Singh  
R/O Village Thanoon, Tehsil & District Kathua**

vide notification No. 471 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
15/4/23

( Sunil Kumar )

Assistant Registrar (L.P)

No: 20450-57 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kannagi Singh, Advocate**  
.....for information and necessary action.

  
15/4/23  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 921 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rishav Andotra****S/O Jatinder Singh****R/O Ward No.12, Mandi Mandikhar, Near Shiv Mandir, Tehsil & District Kathua**

vide notification No. 507 of 2021 /RG/LP dated 07-06-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
15/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**No: 20450-65 /RG/LP Dated: 20.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Andotra, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
15/4/23  
**Assistant Registrar (L.P)**

*R*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 922 of 2023 /RG/LP Dated: 20 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Saiqa Jan**  
**D/O Mohd Khalil Paul**  
**R/O New Airport Road, Humhama, Tehsil & District Budgam**

vide notification No. 518 of 2021/RC1 dated 08-06-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20466-73 /RG/LP Dated: 20 .04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saiqa Jan, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 923 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tazeem Ahmed**  
**S/O Nizam Din**  
**R/O Lah, Tehsil Thanna Mandi, District Rajouri**

vide notification No. 535 of 2021/RG/LP dated 08-06-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
15/4/23

( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20474-81 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tazeem Ahmed, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
15/4/23

**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 924 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arjun Singh**  
**S/O Rattan Singh**  
**R/O Chan Kanthi, Tehsil Thuroo, District Reasi**

vide notification No. 554 of 2021/RG/LP dated 03-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20482-89 /RG/LP Dated: 20 .04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Singh, Advocate**  
.....for information and necessary action.

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 925 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dinesh Kumar**  
**S/O Parshotam Lal**  
**R/O House No.127 Jamola, Tehsil Koteranka, District Rajouri**

vide notification No. 574 of 2021/RG/LP dated 03-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20490-97 /RG/LP Dated: 20.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dinesh Kumar, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
17/4/23  
**Assistant Registrar (L.P)**

R

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 926 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jessica Bal**  
**D/O Rajnish Bal**  
**R/O Flat No. 10A Nidheesh Enclaves, Channi Rama, Tehsil & District Jammu**

vide notification No. 592 of 2021/RG/LP dated 05-07-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20498-505 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jessica Bal, Advocate**  
.....for information and necessary action.

  
17/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 927 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ashray Anand**  
**S/O Vijay Anand**  
**R/O 138-A Shopping Center, Bakshi Nagar, Tehsil & District Jammu**

vide notification No. 440 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
17/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**No: 20506-13 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashray Anand, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
17/4/23  
**Assistant Registrar (L.P)**  
(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 928 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Raheel Azrar Kazmi**  
**S/O Azrar Hussain Shah**  
**R/O Sanai, Tehsil Surankote, District Poonch**

vide notification No. 643 of 2021/RC dated 05-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20515-22 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Raheel Azrar Kazmi, Advocate**  
.....for information and necessary action.

  
( Sunil Kumar )  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 929 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mantasha Jan**

**D/O Sheikh Nazir Ahmed**

**R/O Manchowa, Bagh-e-Mehtab, Tehsil Chadoora, District Budgam**

vide notification No. 609 of 2021/RG dated 05-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
17/4/23

( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20523-30 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam. 1
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mantasha Jan, Advocate**  
.....for information and necessary action.

  
17/4/23

**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 930 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahil Jamwal**  
**S/O Lehar Singh**  
**R/O Badhori, Tehsil Bari-Brahmna, District Samba**

vide notification No. 636 of 2021/RG1 dated 05-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20531-38 /RG/LP Dated: 20.04.2023 @

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Jamwal, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

@

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 931 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tareeq Ul Islam**  
**S/O Abdul Rehman Khan**  
**R/O Putukhah Muqam, Khan Mohalla, Tehsil Khoie, District Baramulla**

vide notification No. 718 of 2021/RG/LP dated 19-07-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20539-46 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tareeq Ul Islam, Advocate**  
.....for information and necessary action.

  
( Sunil Kumar )  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 932 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajay Anand**  
**S/O Surinder Kumar Anand**  
**R/O Ward No 9, Tehsil Nowshera, District Rajouri**

vide notification No. 1629 dated 28-03-2019 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )**Assistant Registrar (L.P)**No: 20547-54 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Anand, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 933 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Adil Rasool**  
**S/O Gh Rasool Malik**  
**R/O Doulatpora Kreeri, Malik Mohalla, Tehsil Kreeri, District Baramulla**

vide notification No. 563 of 2021 /RG/LP dated 03-07-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20555-62 /RG/LP Dated: 20.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Rasool, Advocate**  
.....for information and necessary action.

  
(Sunil Kumar)  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 934 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Chandan Kumar**  
**S/O Badri Nath**  
**R/O W.No.7 Gandhi Chowk, Near Nariniketan, Tehsil & District Kathua**

vide notification No. 572 of 2021/RG/LP dated 03-07-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20563-70 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chandan Kumar, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 935 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahul Andotra**  
**S/O Raj Pal Singh**  
**R/O Ward No.12, Mandi Mandi-Khar, Tehsil & District Kathua**

vide notification No. 637 of 2021/RG dated 05-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20571-78 /RG/LP Dated: 20.04.2023 *(R)*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Andotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
17/4/23  
**Assistant Registrar (L.P)**

*(R)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 936 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Leeza Bashir**  
**D/O Bashir Ahmad Bhat**  
**R/O Umar Abad -B, House No. 03, Peerbagh, District Srinagar**

vide notification No. 293 dated 23-07-2013 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20579 - 86 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Leeza Bashir**, Advocate  
.....for information and necessary action.

*Sunil Kumar*  
17/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 937 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Harpreet Singh**  
S/O Joginder Singh  
R/O Sector-3, Gobind Nagar, Munchi Chak, Camp Gole Gujral, Talab Tillo,  
Tehsil Marh, District Jammu

vide notification No. 1852 dated 15-03-2018 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20587 - 94 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammur for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harpreet Singh, Advocate**  
.....for information and necessary action.

  
( Sunil Kumar )

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 938 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sidharth Proch**

**S/O Vijay Kumar**

**R/O Ward No.1, H.No.169, Shaheedi Chowk Kathua, Tehsil & District Kathua**

vide notification No. 665 of 2021/RG1 dated 05-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Sunil Kumar*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20595-602 /RG/LP Dated: 20.04.2023 *R*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharth Proch, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
17/4/23  
**Assistant Registrar (L.P)**  
*R*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 939 of 2023/RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Badrul Duja**  
S/O Showkat Ahmad Khanyari  
R/O 19 Sangeen Darwaza Hawal, Tehsil Eidgah, District Srinagar

vide notification No. 689 of 2021/KG/LP dated 19-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20603-10/RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Badrul Duja**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 940 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vivek Sambyal  
S/O Inder Pal Singh  
R/O Ward No.4, Krishna Colony, Tehsil & District Kathua**

vide notification No. 674 of 2021/RG dated 05-07-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )**Assistant Registrar (L.P)**No: 20611-18 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Sambyal, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 941 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bisma Nazir  
D/O Nazir Ahmed Bhat  
R/O Parigam, Tehsil & District Pulwama**

vide notification No. 691 of 2021 /RG/LP dated 19-07-2021 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )**Assistant Registrar (L.P)**No: 20619-26 /RG/LP Dated: 20.04.2023 

Copy forwarded to the: -

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5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
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7. **Ms. Bisma Nazir, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 942 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nigam Mehta**  
**S/O Raghu Mehta**  
**R/O H.No.99/3, JDA Housing Colony Upper Roop Nagar, Jammu**

vide notification No. 762 dated 30-12-2020 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20627-34 /RG/LP Dated: 20.04.2023 (R)

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nigam Mehta, Advocate**  
.....for information and necessary action.

*(Signature)*  
17/4/23  
**Assistant Registrar (L.P)**

(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 9430/2023 /RG/LP Dated: 20 .04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sofi Tajamul Islam  
S/O Ab Rashid Sofi  
R/O Nowhara, Tehsil & District Pulwama**

vide notification No. 832 dated 26-12-2013 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
17/4/23  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 20635-42 /RG/LP Dated: 20 .04.2023 (R)

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sofi Tajamul Islam, Advocate**  
.....for information and necessary action.

  
17/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 944 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Waheeda Khazir**  
**D/O Khazir Mohd Dar**  
**R/O Pathpora Marazigund, Tehsil Rohama Watergam, District Baramulla**

vide notification No. 576 dated 16-08-2016 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**No: 20643-50 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Waheeda Khazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
17/4/23  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 945 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Basharat Waheed  
S/O Abdul Waheed Khawaja  
R/O Dildar, Tehsil Karnah, District Kupwara**

vide notification No. 107 dated 17-06-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )**Assistant Registrar (L.P)**No: 20651-58 /RG/LP Dated: 20.04.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basharat Waheed, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 946 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sumira Imtiyaz**  
**D/O Imtiyaz Ahmad Malik**  
**R/O Malikpora, Tehsil & District Pulwama**

vide notification No. 68 dated 17-06-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20659-66 /RG/LP Dated: 20.04.2023

Ⓚ

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumira Imtiyaz, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

Ⓚ

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 947 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sandeep Bhagat**  
S/O Lal Chand Bhagat  
R/O Hazuri Bagh Bohri, Jammu

vide notification No. 165 dated 18-06-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20667-79 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Bhagat, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 948 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aashia Maryam Jaan  
D/O Abdul Rashid Mir  
R/O Hayihama Bungam, Tehsil & District Kupwara**

vide notification No. 774 dated 19-09-2019 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )**Assistant Registrar (L.P)**No: 20675-82 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aashia Maryam Jaan, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 949 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Ahmad Mir**  
**S/O Mohammad Maqbool Mir**  
**R/O Kanjikulla, Tehsil Yaripora, District Kulgam**

vide notification No. 753 dated 19-09-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Sunil Kumar*  
17/4/23  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20683-90 /RG/LP Dated: 20.04.2023

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4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Mir, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
17/4/23  
**Assistant Registrar (L.P)**

②

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 950 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahir Ayoub**  
**S/O Mohd Ayoub Hajam**  
**R/O Wahipora, Tehsil Litter, District Pulwama**

vide notification No. 952 dated 22-11-2019 for a period of one year has been extended till **31.03.2024** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

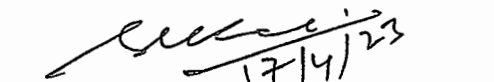
  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20690-97 /RG/LP Dated: 20.04.2023 (R)

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahir Ayoub, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**  
(R)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 951 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Pathania**  
**S/O Dhruv Singh**  
**R/O W.No-17, Partap Nagar, Fish Farm Road, Tehsil & District Kathua**

vide notification No. 1156 of 2021/RG1 dated 14-09-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
( Sunil Kumar )

**Assistant Registrar (L.P)**

No: 20698-706 /RG/LP Dated: 20.04.2023



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4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Pathania, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 952 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akshay Bhasin  
S/O Rakesh Bhasin  
R/O Dream Land Society Flat B-9, Sec-1A, Trikuta Nagar, Jammu**

vide notification No. 1109 dated 10-01-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
17/4/23  
( Sunil Kumar )**Assistant Registrar (L.P)**No: 20707-14 /RG/LP Dated: 20.04.2023 

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Bhasin, Advocate**  
.....for information and necessary action.

  
17/4/23  
**Assistant Registrar (L.P)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 953 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Saleem  
S/O Mohammad Asgar Changra  
R/O Changrah, Tehsil & District Kargil**

vide notification No. 1157 dated 10-01-2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Sunil Kumar)**Assistant Registrar (L.P)**No: 20715-22 /RG/LP Dated: 20.04.2023 (R)

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Saleem, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION  
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 954 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Monika Devi**

**D/O Karan Singh Bali**

**R/O Muthlal, Mohalla Sunari, Ward No.2, Tehsil Pogal ParisthanUkhral,  
District Ramban**

vide notification No.1043 dated 09.01.2020 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
17/4/23  
(Sunil Kumar)

Assistant Registrar (L.P)

No: 20723-30 /RG/LP Dated: 20.04.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Devi**, Advocate  
.....for information and necessary action.

  
17/4/23  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 955 of 2023 /RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Megha Sharma**  
**D/O Subash Chander Sharma**  
**R/O Ward No.5, Near Bal Bharti School, Tehsil & District Samba**

vide notification No. 1764 dated 30-03-2019 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20731-38 /RG/LP Dated: 20.04.2023 (R)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Megha Sharma, Advocate**  
.....for information and necessary action.

  
(Sunil Kumar)  
**Assistant Registrar (L.P)**  
(R)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 956 of 2023/RG/LP Dated: 20.04.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tasia Nisar**  
**D/O Nisar Ahmad Naikoo**  
**R/O Zaban Matipora, Tehsil Yaripora, District Kulgam**

vide notification No. 1342 of 2021/RG dated 17-11-2021 for a period of one year has been extended till 31.03.2024 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Sunil Kumar*  
17/4/23  
(Sunil Kumar)

**Assistant Registrar (L.P)**

No: 20739-46 /RG/LP Dated: 20.04.2023 (R)

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tasia Nisar, Advocate**  
.....for information and necessary action.

*Sunil Kumar*  
17/4/23  
**Assistant Registrar (L.P)**

(R)